

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

42.

C.P.(IB)/975(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.07.2024

NAME OF THE PARTIES: State Bank of India (Creditor) Through The
Resolution Professional Mr. Anuj Bajpai
Vs
Mr. Moti Lal Agarwal

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Mitali Bhatt a/w Mr. Ayush Rajani i/b AKR Legal, Ld. Counsel for the Applicant present.
2. The Counsel for the Financial Creditor is permitted to take out substituted service of notice to the Personal Guarantor through newspaper publication in two newspapers (English and vernacular language) and file proof of service before next date of hearing.
3. List this matter on 24.09.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)